

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 35 of 2014 and
Appeal no. 30 of 2014

Dated : 17th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal no. 35 of 2014

Punjab State Power Corporation Ltd. ... Appellant(s)
Versus
M/s. Everest Power Pvt. Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Mandakini Ghosh

Counsel for the Respondent(s): Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Raheel Kohli

Appeal no. 30 of 2014 &
IA no. 47 of 2014

M/s. Everest Power Pvt Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory ...Respondent(s)
Commission & Ors.

Counsel for the Appellant(s) :

Counsel for the Respondent(s): Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Raheel Kohli
Mr. Anand K. Ganesan
Ms. Mandakni Ghosh

ORDER

We have heard the Learned Senior Counsel appearing for the State Commission who has elaborately argued the matter. He has also filed his written submissions in both the Appeals. The Learned Counsel for the Appellant as well as the other Respondents are directed to file their respective comprehensive written submissions on or before 30.7.2014 after serving copy on the other side.

Post the matter for reporting compliance and making further submissions on **01.08.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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